

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1617 OF 2018 IN
DFR NO. 4414 OF 2018

Dated: 16th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors **Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) :

ORDER

(IA NO. 1617 OF 2018 - FOR URGENT LISTING)

Heard learned counsel appearing for the Appellant. Learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, he has submitted that in the light of the statement made in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

DFR NO. 4414 OF 2018

Registry is directed to number the appeal and list the matter for admission after curing the defects on **19.11.2018**, as requested.

(S.D. Dubey)
Technical Member
pr/mk

(Justice N.K. Patil)
Judicial Member